

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:4527  
ANSWERED ON:06.08.2009  
MINIRATNA STATUS  
Shukla Shri Balkrishna Khanderao Balu Shukla

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether the Government has initiated any proposal to accord Mini Ratna Status to some of the Government owned textiles mills in the country including Gujarat;
- (b) if so, the details thereof, State-wise;
- (c) the criteria laid down for according Mini Ratna status; and
- (d) the time frame fixed for the approval of such proposal?

**Answer**

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES(SHRI ARUN YADAV)

- (a) : No proposal has been received in the Department of Public Enterprises for grant of Miniratna status to any of the Central Public Sector Enterprises (CPSEs) in Textiles sector.
- (b): Does not arise.
- (c): As per the laid down criteria, the Central Public Sector Enterprises (CPSEs) having profit in the last three years continuously, with pre-tax profit of Rs. 30 crore or more in at least one of the three years, and having positive net worth are eligible to be considered for grant of Miniratna Category - I status. The CPSEs having profit in the last three years continuously and having positive net worth are eligible to be considered for grant of Miniratna Category - II status.
- (d) Generally, the Department of Public Enterprises conveys its approval/disapproval on the complete proposals received from various administrative Ministries/Departments for grant of Miniratna status to CPSEs under their administrative control, within six weeks of their receipt.